

(1)	(2)	(3)	(4)
8.	Principals of Higher Secondary Schools.	Rs. 425-580	Rs. 425-900
9.	Drawing Teachers (Gr. III) and other categories in this scale.	130-300	140-330
10.	Laboratory Assistants.	40-90 } 75-95 }	110-180 (Matrics with Science).

Note: In addition to the basic pay in the revised scales indicated above, the teachers will get the Dearness Allowance as per Central Government rates.

12.23 hrs.

**BUSINESS ADVISORY COMMITTEE
TWELFTH REPORT**

the House on the 20th December, 1967."

The motion was adopted.

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND COMMUNI-
CATIONS (DR. RAM SUBHAG
SINGH):** Sir, I beg to move:

"That this House agrees with the Twelfth Report of the Business Advisory Committee presented to the House on the 20th December, 1967."

MR. SPEAKER: Motion moved:

"That this House agrees with the Twelfth Report of the Business Advisory Committee presented to the House on the 20th December, 1967."

SHRI M. R. MASANI (Rajkot): Sir, I am very glad that, in response to the letter addressed to you yesterday by leaders of all the Opposition Parties you and the Minister of Parliamentary Affairs have been good enough to arrange that the motion on international affairs to be moved by the Prime Minister will be taken up first thing after Question Hour tomorrow. I do hope there will be no change on this and it is on that basis that we are supporting this Report.

MR. SPEAKER: Let us hope so.

DR. RAM SUBHAG SINGH: There is only a small change. The Prime Minister will be making a statement on Koyana tomorrow in Rajya Sabha and to that extent there is likely to be a little delay.

MR. SPEAKER: The question is:

"That this House agrees with the Twelfth Report of the Business Advisory Committee presented to

12.25 hrs.

BUSINESS OF THE HOUSE

MR. SPEAKER: There is so much of work before the House that I do not know how we will be able to finish all this. Unless the whole House co-operates with me and we stick to the time that has been allotted we will not be able to finish this. There are the Supplementary Demands for Grants, Demands for Excess Grants and Bills replacing two Ordinances. This was considered yesterday and time has been allotted for all this. We will be able to finish if we stick to the time allotted for each item. If only one hour is allotted for a particular item and if every party insists that their representative must speak we may not be able to go through all this work. Therefore, I will give the time that has been allotted for each item and if the discussion continues beyond that time we will have to apply guillotine and finish it.

SHRI RANGA (Srikakulam): You cannot apply guillotine in respect of those Bills that have been brought to replace Ordinances.

MR. SPEAKER: They are very small Ordinances.

12.26½ hrs.

***DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1967-68 AND
*DEMANDS FOR EXCESS GRANTS (GENERAL), 1964-65**

MR. SPEAKER: The House will now take up discussion and voting on

*Moved with the recommendation of the President.

the Supplementary Demands for Grants in respect of the Budget (General) for 1967-68 and also on the Demands for Excess Grants in respect of the Budget (General) for 1964-65.

Demands for Supplementary Grants

DEMAND No. 2—FOREIGN TRADE

MR. SPEAKER: Motion moved :

"That a supplementary sum not exceeding Rs. 8,72,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Foreign Trade'."

DEMAND No. 10—EDUCATION

MR. SPEAKER: Motion moved :

"That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Education'."

DEMAND No. 15—EXTERNAL AFFAIRS

MR. SPEAKER: Motion moved :

"That a supplementary sum not exceeding Rs. 43,75,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'External Affairs'."

DEMAND No. 16—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF EXTERNAL AFFAIRS

MR. SPEAKER: Motion moved :

"That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Other Revenue Expenditure of the Ministry of External Affairs'."

DEMAND No. 50—CHANDIGARH

MR. SPEAKER: Motion moved :

"That a supplementary sum not exceeding Rs 14,66,000 be granted to the

President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Chandigarh'."

DEMAND No. 55—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF HOME AFFAIRS

MR. SPEAKER: Motion moved :

"That a supplementary sum not exceeding Rs. 10,28,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Other Revenue Expenditure of the Ministry of Home Affairs'."

DEMAND No. 61—BROADCASTING

MR. SPEAKER: Motion moved :

"That a supplementary sum not exceeding Rs. 2,75,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Broadcasting'."

DEMAND No. 86—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF TRANSPORT AND SHIPPING

MR. SPEAKER: Motion moved :

"That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Other Revenue Expenditure of the Ministry of Transport and Shipping'."

DEMAND No. 109—SECRETARIAT OF THE VICE-PRESIDENT

MR. SPEAKER: Motion moved :

"That a supplementary sum not exceeding Rs. 50,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Secretariat of the Vice-President'."

**DEMAND No. 120—LOANS AND ADVANCES
BY THE CENTRAL GOVERNMENT**

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 20,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Loans and Advances by the Central Government'."

**DEMAND No. 124—CAPITAL OUTLAY IN
UNION TERRITORIES AND TRIBAL AREAS**

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 15,97,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Capital Outlay in Union Territories and Tribal Areas'."

**DEMAND No. 125—OTHER CAPITAL OUT-
LAY OF THE MINISTRY OF HOME AFFAIRS**

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 35,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Other Capital Outlay of the Ministry of Home Affairs'."

**DEMAND No. 131—CAPITAL OUTLAY OF
THE MINISTRY OF PETROLEUM AND CHE-
MICALS**

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 47,50,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Capital Outlay of the Ministry of Petroleum and Chemicals'."

**DEMAND No. 137—OTHER CAPITAL OUT-
LAY OF THE MINISTRY OF TRANSPORT
AND SHIPPING**

MR. SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 24,68,00,000 be granted to the President to defray the charges which

will come in course of payment during the year ending the 31st day of March, 1968, in respect of 'Other Capital Outlay on the Ministry of Transport and Shipping'."

Demands for Excess Grants

**DEMAND No. V—MINISTRY OF COMMU-
NITY DEVELOPMENT AND COOPERATION**

MR. SPEAKER : Motion moved :

"That a sum of Rs. 9,578 be granted to the President to make good an excess on the grant in respect of 'Ministry of Community Development and Cooperation' for the year ended the 31st day of March, 1965."

**DEMAND No. 5—DEFENCE SERVICES,
EFFECTIVE-NAVY**

MR. SPEAKER : Motion moved :

"That a sum of Rs. 79,09,518 be granted to the President to make good an excess on the grant in respect of 'Defence Services, Effective-Navy' for the year ended the 31st day of March, 1965."

**DEMAND No. 6—DEFENCE SERVICES,
EFFECTIVE-AIR FORCE**

MR. SPEAKER : Motion moved :

"That a sum of Rs. 1,44,70,570 be granted to the President to make good an excess on the grant in respect of 'Defence Services, Effective-Air Force' for the year ended the 31st day of March, 1965."

DEMAND No. 10—ARCHAEOLOGY

MR. SPEAKER : Motion moved :

"That a sum of Rs. 53,615 be granted to the President to make good an excess on the grant in respect of 'Archaeology' for the year ended the 31st day of March, 1965."

DEMAND No. 12—BOTANICAL SURVEY

MR. SPEAKER : Motion moved :

"That a sum of Rs. 33,606 be granted to the President to make good an excess on the grant in respect of 'Botanical Survey' for the year ended the 31st day of March, 1965."

DEMAND No. 19—MINISTRY OF FINANCE

MR. SPEAKER: Motion moved :

"That a sum of Rs. 1,09,447 be granted to the President to make good an excess on the grant in respect of 'Ministry of Finance' for the year ended the 31st day of March, 1965."

DEMAND No. 35—PRE-PARTITION PAYMENTS

MR. SPEAKER: Motion moved :

"That a sum of Rs. 70,397 be granted to the President to make good an excess on the grant in respect of 'Pre-partition payments' for the year ended the 31st day of March, 1965."

DEMAND No. 36—MINISTRY OF FOOD AND AGRICULTURE

MR. SPEAKER: Motion moved :

"That a sum of Rs. 59,875 be granted to the President to make good an excess on the grant in respect of 'Ministry of Food and Agriculture' for the year ended the 31st day of March, 1965."

DEMAND No. 37—AGRICULTURE

MR. SPEAKER: Motion moved :

"That a sum of Rs. 38,86,675 be granted to the President to make good an excess on the grant in respect of 'Agriculture' for the year ended the 31st day of March, 1965."

DEMAND No. 42—MINISTRY OF HEALTH

MR. SPEAKER: Motion moved :

"That a sum of Rs. 78,701 be granted to the President to make good an excess on the grant in respect of 'Ministry of Health' for the year ended the 31st day of March, 1965."

DEMAND No. 45—MINISTRY OF HOME AFFAIRS

MR. SPEAKER: Motion moved :

"That a sum of Rs. 7,60,798 be granted to the President to make good an excess on the grant in respect of 'Ministry of Home Affairs' for the year ended the 31st day of March, 1965."

DEMAND No. 55—LACCADIVE, MINICOY AND AMINDIVI ISLANDS

MR. SPEAKER: Motion moved :

"That a sum of Rs. 3,98,714 be granted to the President to make good an excess on the grant in respect of 'Laccadive, Minicoy and Amindivi Islands' for the year ended the 31st day of March, 1965."

DEMAND No. 57—MINISTRY OF INDUSTRY

MR. SPEAKER: Motion moved :

"That a sum of Rs. 14,371 be granted to the President to make good an excess on the grant in respect of 'Ministry of Industry' for the year ended the 31st day of March, 1965."

DEMAND No. 62—BROADCASTING

MR. SPEAKER: Motion moved :

"That a sum of Rs. 10,46,890 be granted to the President to make good an excess on the grant in respect of 'Broadcasting' for the year ended the 31st day of March, 1965."

DEMAND No. 64—MINISTRY OF INTERNATIONAL TRADE

MR. SPEAKER: Motion moved :

"That a sum of Rs. 82,564 be granted to the President to make good an excess on the grant in respect of 'Ministry of International Trade' for the year ended the 31st day of March, 1965."

DEMAND No. 67—MINISTRY OF IRRIGATION AND POWER

MR. SPEAKER: Motion moved :

"That a sum of Rs. 57,952 be granted to the President to make good an excess on the grant in respect of 'Ministry of Irrigation and Power' for the year ended the 31st day of March, 1965."

DEMAND No. 69—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF IRRIGATION AND POWER

MR. SPEAKER: Motion moved :

"That a sum of Rs. 19,05,440 be granted to the President to make good an excess on the grant in respect of 'Other Revenue Expenditure

of the Ministry of Irrigation and Power for the year ended the 31st day of March, 1965."

DEMAND No. 78—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF PETROLEUM AND CHEMICALS

MR. SPEAKER: Motion moved :

"That a sum of Rs. 13,98,387 be granted to the President to make good an excess on the grant in respect of 'Other Revenue Expenditure of the Ministry of Petroleum and Chemicals' for the year ended the 31st day of March, 1965."

DEMAND No. 80—GEOLOGICAL SURVEY

MR. SPEAKER: Motion moved :

"That a sum of Rs. 1,31,72,511 be granted to the President to make good an excess on the grant in respect of 'Geological Survey' for the year ended the 31st day of March, 1965."

DEMAND No. 85—COMMUNICATIONS (INCLUDING NATIONAL HIGHWAYS)

MR. SPEAKER: Motion moved :

"That a sum of Rs. 38,26,621 be granted to the President to make good an excess on the grant in respect of 'Communications (including National Highways)' for the year ended the 31st day of March, 1965."

DEMAND No. 88—AVIATION

MR. SPEAKER: Motion moved :

"That a sum of Rs. 44,23,609 be granted to the President to make good an excess on the grant in respect of 'Aviation' for the year ended the 31st day of March, 1965."

DEMAND No. 91—PUBLIC WORKS

MR. SPEAKER: Motion moved :

"That a sum of Rs. 1,13,41,023 be granted to the President to make good an excess on the grant in respect of 'Public Works' for the year ended the 31st day of March, 1965."

DEMAND No. 94—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF WORKS, HOUSING AND REHABILITATION

MR. SPEAKER: Motion moved :

"That a sum of Rs. 89,736 be granted to the President to make

good an excess on the grant in respect of 'Other Revenue Expenditure of the Ministry of Works, Housing and Rehabilitation' for the year ended the 31st March, 1965."

DEMAND No. 106—DEPARTMENT OF TECHNICAL DEVELOPMENT

MR. SPEAKER: Motion moved :

"That a sum of Rs. 15,356 be granted to the President to make good an excess on the grant in respect of 'Department of Technical Development' for the year ended the 31st day of March, 1965."

DEMAND No. 112—CAPITAL OUTLAY OF THE MINISTRY OF COMMUNITY DEVELOPMENT AND COOPERATION

MR. SPEAKER: Motion moved :

"That a sum of Rs. 1,553 be granted to the President to make good an excess on the grant in respect of 'Capital Outlay of the Ministry of Community Development and Cooperation' for the year ended the 31st day of March, 1965."

DEMAND No. 114—CAPITAL OUTLAY OF THE MINISTRY OF EDUCATION

MR. SPEAKER: Motion moved :

"That a sum of Rs. 2,10,033 be granted to the President to make good an excess on the grant in respect of 'Capital Outlay of the Ministry of Education' for the year ended the 31st day of March, 1965."

DEMAND No. 120—COMMUTED VALUE OF PENSIONS

MR. SPEAKER: Motion moved :

"That a sum of Rs. 1,13,686 be granted to the President to make good an excess on the grant in respect of 'Commutated Value of Pensions' for the year ended the 31st day of March, 1965."

DEMAND No. 122—CAPITAL OUTLAY ON GRANTS TO STATE AND UNION TERRITORY GOVERNMENTS FOR DEVELOPMENT

MR. SPEAKER: Motion moved :

"That a sum of Rs. 55,10,536 be granted to the President to make

good an excess on the grant in respect of 'Capital Outlay on Grants to State and Union Territory Governments for Development' for the year ended the 31st day of March, 1965."

DEMAND No. 124—CAPITAL OUTLAY ON FORESTS

MR. SPEAKER: Motion moved:

"That a sum of Rs. 7,543 be granted to the President to make good an excess on the grant in respect of 'Capital Outlay on Forests' for the year ended the 31st day of March, 1965."

DEMAND No. 132—CAPITAL OUTLAY ON MULTIPURPOSE RIVER SCHEMES

MR. SPEAKER: Motion moved:

"That a sum of Rs. 6,13,35,461 be granted to the President to make good an excess on the grant in respect of 'Capital Outlay on Multipurpose River Schemes' for the year ended the 31st day of March, 1965."

DEMAND No. 134—CAPITAL OUTLAY OF THE MINISTRY OF LABOUR AND EMPLOYMENT

MR. SPEAKER: Motion moved:

"That a sum of Rs. 9,96,470 be granted to the President to make good an excess on the grant in respect of 'Capital Outlay of the Ministry of Labour and Employment' for the year ended the 31st day of March, 1965."

DEMAND No. 135—CAPITAL OUTLAY OF THE MINISTRY OF PETROLEUM AND CHEMICALS

MR. SPEAKER: Motion moved:

"That a sum of Rs. 48,221 be granted to the President to make good an excess on the grant in respect of 'Capital Outlay of the Ministry of Petroleum and Chemicals' for the year ended the 31st day of March, 1965."

DEMAND No. 137—CAPITAL OUTLAY ON ROADS

MR. SPEAKER: Motion moved:

"That a sum of Rs. 1,15,60,072 be granted to the President to make good an excess on the grant in respect

of 'Capital Outlay on Roads' for the year ended the 31st day of March, 1965."

DEMAND No. 138—CAPITAL OUTLAY ON PORTS

MR. SPEAKER: Motion moved:

"That a sum of Rs. 19,16,908 be granted to the President to make good an excess on the grant in respect of 'Capital Outlay on Ports' for the year ended the 31st day of March, 1965."

DEMAND No. 145—CAPITAL OUTLAY ON POSTS AND TELEGRAPHS (NOT MET FROM REVENUE)

MR. SPEAKER: Motion moved:

"That a sum of Rs. 1,03,67,921 be granted to the President to make good an excess on the grant in respect of 'Capital Outlay on Posts and Telegraphs (Not met from Revenue)' for the year ended the 31st day of March, 1965."

The Demands are now before the House.

[MR. DEPUTY-SPEAKER in the Chair]

MR. DEPUTY-SPEAKER: Hon. Members may now move the cut motions to the Supplementary Demands for Grants (General) for 1967-68 and the Demands for Excess Grants (General) for 1964-65, subject to their being otherwise admissible.

SHRI SURENDRA KUMAR TAPURIAH: I beg to move:

"That the demand for a supplementary grant of a sum not exceeding Rs. 8,72,00,000 in respect of Foreign Trade be reduced by Rs. 100."

[Failure of the Government to anticipate the expenditure. (17)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 8,72,00,000 in respect of Foreign Trade be reduced by Rs. 100."

[Failure to make cash subsidies effective as incentives for export. (18)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 8,72,00,000 in respect of Foreign Trade be reduced by Rs. 100."

[Failure to consider the effect of forced exports like that of sugar, in short supply, on the internal price level. (19)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,000 in respect of Education be reduced to Re. 1."

[Failure of the Government to postpone a new expenditure when tax returns are falling in spite of taxes being raised to very high levels. (20)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 43,75,000 in respect of External Affairs be reduced by Rs. 100."

[Failure to enforce economy after the large increases in the last budget. (21)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,000 in respect of Other Revenue Expenditure of the Ministry of External Affairs be reduced by Rs. 100."

[Failure to avoid expenditure on the political aspirations of other countries, the repercussion of which on our own interests is not clear. (22)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 10,28,000 in respect of Other Revenue Expenditure of the Ministry of Home Affairs be reduced by Rs. 100."

[Failure to make use of the reports already submitted by the Administrative Reforms Commission. (23)]

"That the demand for a supplementary grant of a sum not exceeding Rs. 20,00,00,000 in respect of Loans and Advances by the Central Government be reduced by Rs. 100."

[Failure to foresee the expenditure arising from causes which should have been known at the time of the budget from loss from working of the projects. (24)].

SHRI S. S. KOTHARI: I beg to move:

"That the demand for a supplementary grant of a sum not exceeding Rs. 20,00,00,000 in respect of Loans and Advances by the Central Government be reduced by Rs. 100."

[Financing of public sector undertakings in view of the indifferent performance of some of them. (25)].

SHRI RAMAVATAR SHASTRI: I beg to move:

"That the demand for a supplementary grant of a sum not exceeding Rs. 8,72,00,000 in respect of Foreign Trade be reduced by Rs. 100."

[Need to nationalise foreign trade. (26)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 8,72,00,000 in respect of Foreign Trade be reduced by Rs. 100."

[Need to boost exports. (27)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,000 in respect of Education be reduced by Rs. 100."

[Need to pay adequate attention towards removal of difficulties of students of the Indian School of Mines Dhanbad. (28)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,000 in respect of Education be reduced by Rs. 100."

[Need for expansion of the Indian School of Mines, Dhanbad. (29)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 43,75,000 in respect of External Affairs be reduced by Rs. 100."

[Need to reduce the excessive expenditure on General administration. (30)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 43,75,000 in respect of External Affairs be reduced by Rs. 100."

[Need to adopt a more anti-imperialistic policy. (31)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 43,75,000 in respect of External Affairs be reduced by Rs. 100."

[Need to discontinue vacillating attitude some times adopted in our foreign policy. (32)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,000 in respect of other Revenue Expenditure of the Ministry of External Affairs be reduced by Rs. 100."

[Need to give adequate assistance to African National Congress. (33)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 10,28,000 in respect of other Revenue Expenditure of the Ministry of Home Affairs be reduced by Rs. 100."

[Excessive delay in publishing the report of Administrative Reforms Commission. (34)]

"That the demand for a supplementary grant of a sum not exceeding Rs. 10,28,000 in respect of other Revenue Expenditure of the Ministry of Home Affairs be reduced by Rs. 100."

[Need to reduce the expenditure of Administrative Reforms Commission. (35)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 2,75,000 in respect of Broadcasting be reduced by Rs. 100."

[Need to grant adequate allowances to artists. (36)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 35,00,000 in respect of

other Capital Outlay of the Ministry of Home Affairs be reduced by Rs. 100."

[Need to provide special safety measures for Border Security Force personnel. (37)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 35,00,000 in respect of other Capital Outlay of the Ministry of Home Affairs be reduced by Rs. 100."

[Need to make all arrangements for the residential accommodation for Border Security Force personnel. (38)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 35,00,000 in respect of other Capital Outlay of the Ministry of Home Affairs be reduced by Rs. 100."

[Need to give adequate compensation to farmers while acquiring their lands. (39)].

SHRI KANWAR LAL GUPTA: I beg to move:

"That the demand for a supplementary grant of a sum not exceeding Rs. 8,72,00,000 in respect of foreign trade be reduced by Rs. 100."

[Failure to make cash subsidies more effective for export. (40)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,000 in respect of Education be reduced by Rs. 100."

[Unnecessary expenditure on the Indian School of Mines, Dhanbad. (41)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 43,75,000 in respect of External Affairs be reduced by Rs. 100."

[Need to curtail the expenditure on the Indian Missions abroad. (42)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 10,28,000 in respect of other Revenue Expenditure of the Ministry of Home Affairs be reduced by Rs. 100."

[Slow progress of the Administrative Reforms Commission. (43)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 2,75,000 in respect of Broadcasting be reduced by Rs. 100."

[Desirability of having Commercial Broadcasting over A.I.R. (44)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,000 in respect of other Revenue Expenditure of the Ministry of Transport and Shipping be reduced by Rs. 100."

[Unnecessary expenditure on the Central Inland Water Transport Corporation. (45)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 20,00,00,000 in respect of Loans and Advances by the Central Government be reduced by Rs. 100."

[Shortfall in the internal resources of O.N.G.C. (46)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 35,00,000 in respect of other Capital Outlay of the Ministry of Home Affairs be reduced by Rs. 100."

[Need for more funds for accommodation of Border Security Force personnel. (47)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 47,50,000 in respect of Capital Outlay of the Ministry of Petroleum and Chemicals be reduced by Rs. 100."

[Machinery of the Indian Explosives Ltd. (48)].

SHRI INDRAJIT GUPTA: I beg to move:

"That the demand for a supplementary grant of a sum not

exceeding Rs. 8,72,00,000 in respect of foreign trade be reduced by Rs. 100."

[Failure to stop malpractices in export of jute goods. (49)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 8,72,00,000 in respect of foreign trade be reduced by Rs. 100."

[Unsatisfactory role of State Trading Corporation in purchase and export of jute. (50)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,000 in respect of Education be reduced by Rs. 100."

[Need to coordinate admissions to Indian School of Mines and Employment opportunities. (52)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,000 in respect of Education be reduced by Rs. 100."

[Failure to absorb mining and other engineers of jobs. (53)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 43,75,000 in respect of External Affairs be reduced by Rs. 100."

[Extravagant expenditure by Indian Mission abroad. (55)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 43,75,000 in respect of External Affairs be reduced by Rs. 100."

[Refusal to establish diplomatic relations with German Democratic Republic. (56)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 10,28,000 in respect of other Revenue Expenditure of the Ministry of Home Affairs be reduced by Rs. 100."

[Delay in the work of the Administrative Reforms Commission. (58)].

[Shri Indrajit Gupta]

"That the demand for a supplementary grant of a sum not exceeding Rs. 2,75,000 in respect of Broadcasting be reduced by Rs. 100."

[Failure to evolve an agreed code for political broadcasts. (60)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 2,75,000 in respect of Broadcasting be reduced by Rs. 100."

[Need to improve security of service of All India Radio Staff artists. (61)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,000 in respect of other Revenue Expenditure of the Ministry of Transport and Shipping be reduced by Rs. 100."

[Failure to absorb surplus employees of Rivers Steam Navigation Company Limited. (62)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,000 in respect of other Revenue Expenditure of the Ministry of Transport and Shipping be reduced by Rs. 100."

[Unfair labour practices by management of Rajabagan Dockyard and discrimination between Unions. (63)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,000 in respect of other Revenue Expenditure of the Ministry of Transport and Shipping be reduced by Rs. 100."

[Inadequate rates of compensation paid to retrenched employees by Central Inland Water Transport Corporation Ltd. (64)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,000 in respect of other Revenue Expenditure of the Ministry of Transport and Shipping be reduced by Rs. 100."

[Mismanagement of the Corporation's operations in Assam. (65)]

"That the demand for a supplementary grant of a sum not

exceeding Rs. 20,00,00,000 in respect of Loans and Advances by the Central Government be reduced by Rs. 100."

[Delay in finalising collaboration agreement for Haldia refinery project. (66)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 35,00,000 in respect of Other Capital Outlay of the Ministry of Home Affairs be reduced by Rs. 100."

[Use of Border Security Force to maintain law and order in Calcutta. (68)].

"That the demand for a supplementary grant of a sum not exceeding Rs. 47,50,000 in respect of Capital Outlay of the Ministry of Petroleum and Chemicals be reduced by Rs. 100."

[Harmful concessions to foreign collaborators in fertilizer industry. (69)].

SHRI BENI SHANKER SHARMA:
I beg to move :

"That the demand for an excess grant of a sum of Rs. 1,09,447 in respect of Ministry of Finance be reduced by Rs. 100."

[Failure to adopt a rational and consistent scheme of taxation. (1)].

"That the demand for an excess grant of a sum of Rs. 59,875 in respect of Ministry of Food and Agriculture be reduced by Rs. 100."

[Failure of the Government to provide food to the people at reasonable cost. (2)].

"That the demand for an excess grant of a sum of Rs. 59,875 in respect of Ministry of Food and Agriculture be reduced by Rs. 100."

[Production and distribution of sugar in the country. (3)].

"That the demand for an excess grant of a sum of Rs. 38,86,675 in respect of Agriculture be reduced by Rs. 100."

[Inefficiency of the Government in making the country self-sufficient in production of foodgrains. (4)].

"That the demand for an excess grant of a sum of Rs. 19,05,440 in respect of other Revenue Expenditure of the Ministry of Irrigation and Power be reduced by Rs. 100."

[Failure to provide sufficient irrigation facilities to boost food production. (5)].

"That the demand for an excess grant of a sum of Rs. 19,05,440 in respect of other Revenue Expenditure of the Ministry of Irrigation and Power be reduced by Rs. 100."

[Failure of the Ministry to complete the Rajasthan Canal and Gandak Irrigation Projects in time. (6)].

"That the demand for an excess grant of a sum of Rs. 1,31,72,511 in respect of Geological Survey be reduced by Rs. 100."

[Failure of the Government in making a quick geological survey of the country in order to find out the mineral wealth of the country. (7)].

MR. DEPUTY-SPEAKER: The cut motions are also before the House.

SHRI S. K. TAPURIAH (Pali): It is indeed a pity that within six months of presenting the budget this year the Finance Minister has once again come with these Demands for Supplementary Grants, and it is indeed a pity that out of a total budget of nearly Rs. 5,000 crores this government could not have a saving of nearly Rs. 31 crores for which they are now coming forward with these supplementary demands. As one sees the various observations and statements made by the Finance Minister time and again, both in this House and outside, a picture flashes into the mind's eye, a picture of a bold and helpless Finance Minister sitting by the side of a sea of bottomless deficiency wishing for a boat. Within six months if this is the

state of affairs, if in spite of the bold proclamation that this government will not resort to deficit financing he has to change his stance, and we all know that in the present state of affairs there may be deficit financing of nearly Rs. 350 crores, it is indeed a sorry state of affairs.

When we look at the Supplementary Demands we notice that out of Rs. 31 crores, Rs. 20 crores have been asked for loans and advances for the public sector undertakings. Time and again we have been speaking about the bad functioning of public sector units, and still if we go on wasting this money, it is going to land us into disaster. Just to cite an example, out of nearly Rs. 1,000 crores invested in the steel plants, not a single of the three steel plants has a General Manager today, the Chairman of the steel plant has retired, they could not find a substitute or replacement and his term has been extended.

AN HON. MEMBER: Not extended.

SHRI S. K. TAPURIAH: It has been extended by one year. It goes without saying that all the public sector undertakings must be run on commercial lines and wherever you find talent forthcoming, even if it be from the private sector, use it, because it is the talent of the country, the talent of the nation; it does not belong to the public sector or the private sector. Since we have accepted mixed economy, since we know that the public sector is going to say, let us see that the public sector undertakings are run properly and, if you can't, hand them over back to the private sector.

About deficit budget and deficit financing to which the Deputy Prime Minister has now yielded, all we can say is that would also lead to increase in prices. After his bold statements, it is indeed sad that he has to retrace his steps. But, under the circumstances, we believe that if deficit financing is resorted to for developmental expenditure, it can possibly be tolerated; but, it should not be used

[Shri S. K. Tapuriah]

at all for expenditure. These demands clearly show that all the government loans and all the deficit financing that will take place this year is only for expenditure. We know that the revenue from excise and customs etc. are falling this year, from income-tax and corporation tax will be static, whereas expenditure has not come down at all and the only saving that may be there would be to the tune of about Rs. 8 crores only from January next year on account of the foodgrains subsidy which is being withdrawn.

The question comes as to what can the Finance Minister alone do in this matter. Finance, Industries and Commerce—these three ministries have to be very closely interlinked and all three have to work to see that we stick to our Budget. Unfortunately, the Industries Ministry has done nothing to check the recession. The only one good thing that I can think of is the order that has been placed by the Railways. A climate has not been created to stimulate investment in production and that is the reason that your revenue from excise, income and corporation taxes is going down.

Coming to the Commerce Ministry, in spite of the undesired and ill advised devaluation our exports have not pulled up. We have done nothing to increase our exports and rather than send our goods abroad, all we hear is that our Commerce Minister just manages to get himself out of the country at every conceivable opportunity.

To cover up for these failures both of the Industries Ministry and of the Commerce Ministry they try to raise up all sorts of bogeys. They try to find out the Alladin's magic lamp in the bogey of monopoly, in the shape of privy purses or bank and insurance nationalisation. It is a really a very bad habit that they try to divert the people's attention from the mistakes

that they have committed, from the malady that the economy suffers from. They try to raise up new issues time and again to divert attention or to show that they are trying to do something to correct it.

About the bogey of monopoly the only sentence that I will say is that we are unnecessarily suffering from the phobia of big size. The American magazine, *Fortune* survey every year says that even the largest Indian company does not find a place among the 200 top large corporations of the world. Is that the size that we are worried about? If we do not find a place anywhere in the world what are we worried about big size? Why are we worried about the Tata phobia or the Birla phobia?

When we talk of exports we talk about our goods competing with other countries. If we want our goods to compete with other countries' products, why do we not see whether our corporations or manufacturers are at par with that of other countries? What is the size of General Motors, of ICI and of General Foods? Let us project the picture that if we are to compete in the export market with these companies, we do not talk of today's size but after 100 years what should be the size of TELCO, Tata Iron and Steel or Hindustan Motors.

I would sum it up by saying that the state of the economy will remain as it is until you make a modification of our tax structure. Although the Finance Minister may say that we have not reached the saturation point for taxation, I am sure that he will agree that our tax structure is not suitable or conducive to the economy as it remains today.

The two suggestions that I would like to make at this stage are, firstly, why not link up the income-tax with turn-over. We talk a lot about evasions and about people not paying income-tax in time. We talk of evasion and avoidance. But just as we have excise duty and sales-tax linked up with turn-over, why do we not

have income-tax linked with turnover? Our present income-tax system is out dated, wrong and a British legacy.

The second suggestion is about personal income-tax. The savings are not there and savings have to be stimulated, if you want larger revenues. Let us have a more rational taxation system. As the hon. Minister has been saying time and again about outstanding and workload on the Income-tax Department, in view of the difficulties faced by the poorer people, the lower sections of the people, we would suggest that the income-tax at the lower two brackets up to Rs. 7,500 should be removed. The figures to substantiate this argument are that if you remove income-tax up to Rs. 7,500, you will lose nearly two-thirds of your assessment cases whereas the loss of revenue will only be one-fifth of your total income-tax revenue.

I will finish by saying that whatever we in the Opposition say, as we have been saying for the last so many years about Plan holiday and so many things, falls on deaf ears. Our position in this Government is that they just try to ignore what the Opposition says even though it may be a constructive argument and our eyes and ears may be more close to the ground and the people. We, the people speaking from this side, find ourselves in the same position as Hillaire Belloc's Matilda, who said in a final extremity that every time she shouted fire they only answered "A little lie". They may ignore us but ultimately they will have to yield as they yielded for the Plan.

SHRI CHENGALRAYA NAIDU (Chittoor) : Mr. Deputy Speaker, Sir, though the Government have taken several steps to improve the economy of the country, still there are a lot of things to do. The Government has to improve the quality of export items to other countries. There is a complaint in foreign countries that whatever we export is not upto the stand-

ard and that the goods exported are inferior in quality. In the beginning, we show them some good quality products but, when we export, the quality is not the same. Due to this, the foreigners are not anxious to import any goods from our country.

In the agricultural field, the Government is not showing much interest. Though the Government policy is to have enough foodgrains by 1971 and not to import any foodgrains from 1971 onwards, they have not taken enough steps in this direction.

About the minor irrigation schemes, though they have allotted some funds, they are not enough even to maintain the present minor irrigation schemes. The Government must allot more funds to extend facilities to agriculturists to have electricity and to have more minor irrigation schemes for agriculture. There are some projects which are at the stage of completion. But due to deficient finances, the Central Government is not able to allot enough funds to complete these projects. If the Government can allot enough funds to complete these junasagar project and give some more loans to the State Government, they will be in a position to complete the project and they can produce more foodgrains and export them to other States. The Government is importing only about 2 lakh tonnes of rice from other countries. The Andhra Government is in a position to give an additional amount of 2 lakh tonnes of rice to other States if proper funds are given to them and the Nagarjunasagar project and other minor irrigation projects are completed.

The Andhra State is experiencing drought conditions and they have frequent famine conditions in some districts. Though they have got some irrigation projects or some canals in some districts, the other districts are under drought conditions and they are suffering continuously every year. I would request the Government to allot some funds for the permanent type of relief for the famine and

[Shri Chengalraya Naidu] drought-affected areas. The only thing the Government can do is to sanction some funds for the extension of electricity in rural areas. In Andhra for every district, they have got estimates sanctioned worth Rs. 2 crores but for want of funds, they are not able to execute them. In my own district from which I come, that is, Chittoor, there is drought for the last three years and, every year, the people are going out for their livelihood. They are not able to get employment and they have to go out to Mysore State or to Madras State. If the Government can give, instead of starting some relief work or giving some other assistance, some funds for a permanent type of relief, that is, giving them electricity and giving them deep bore drills. If the water is tapped from underground and the electricity is given, that will be a permanent relief.

I would appeal to the hon. Prime Minister and the Finance Minister to allot funds for the extension of electricity in Andhra Pradesh, in every district, not only in Andhra Pradesh but in the whole of south. There are so many States in the south which are dependent on lift irrigation. Only the electricity can help them to produce more foodgrains. Unless the agricultural economy is improved, unless we produce more foodgrains, the country's economy as a whole cannot be improved. So, I request the Government to sanction enough funds for minor irrigation, and specially for electricity extension, as a permanent measure to give relief to the drought-affected areas.

12.40 hrs.

STATEMENT RE. MR. HAROLD
HOLT

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): The hon. members are aware of the tragic circumstances in which the Prime Minister of Australia, Right Hon. Harold Holt,

disappeared off Port Sea. It appears that the vigorous efforts for a search have been of no avail. We share the anxiety of the Government and the people of Australia and more specially of Mrs. Holt and her family.

Mr. Harold Holt was the Prime Minister of Australia for two years. Even in this short period, he has left an impress of his personality, his dedication and vision on the policies of his country.

We in India have particular reason to remember him, for, we had in him a sincere friend who had understanding of our problems. Last year, when we were passing through an extremely difficult phase, he came forward to help us, and encouraged by his gesture, various organisations and institutions in Australia also came to our assistance. We shall remember him with gratitude. We have always believed that the future of Australia is linked with the future of Asia. Today this is also realised in Australia. It will be recalled that, on our part, we had invited Australia to participate in the Asian Relations Conference and the Conference on Indonesia. Since then, our relations have grown closer and the area of our mutual co-operation has been expanding. I was looking forward to meeting this distinguished leader next month.

It is tragic for any country to lose its leader in such circumstances. The loss is not only to Australia but to the entire Commonwealth. We are deeply distressed and we wish to convey our deep sympathy to the people of Australia and particularly to Mrs. Holt and her family. It is for this purpose that the Minister in the Ministry of External Affairs, Shri B. R. Bhagat, has left for Australia this morning. Tomorrow he will participate on our behalf in the Memorial Service being held in Melbourne.

SHRI NATH PAI (Rajapur): We associate ourselves with the sentiments expressed by the Prime Minister...